

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 101**  
**(IB)-531(ND)/2023**  
**IA- 1825/2024**

**IN THE MATTER OF:**  
**Ajay Kumar Choudhary**

... **Appellant/Petitioner**

**Under Section: 94(1) of IBC, 2016**

**Order delivered on 03.05.2024**

**CORAM:**  
**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant :**

**For the RP :** Adv. Yogender Pal Singhal

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1825/2024:** Mr. Yogender Pal Singhal I.P. is directed to clarify regarding his position for taking the stand before this Tribunal on 02.05.2024 that in the order dated 22.04.2024 the number of IA i.e. 1825 by 2024 and the provision of the Rule 154, under which the IA was preferred was not reflected, as in the cause list of 22.04.2024, no IA was listed. For the sake of convenience, the serial number 219 of the cause list are reproduced herein below.

219	(IB)- 531(ND)/2023	Main Matter	Further Consideration	U/s 94(1)of IBC Code,2016	Ajay Kumar Choudhary	Yogender Pal Singhal
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Let the needful be done within one week.

List on 16.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**